

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

R.P. No. 62/91  
in  
O.A. No. 655/91.

Date of Judgment 30. 01. 92.

S. Sridevi

Petitioner/  
.. Applicant

vs.

1. Union of India,  
represented by the  
Postmaster-General,  
Hyderabad Region,  
Hyderabad.
2. The Supdt. of Post Offices,  
Hanumkonda Divn. (Subedari),  
Warangal.
3. Postmaster,  
Jangaon Head Post Office,  
Jangaon-506167  
Warangal Dist.
4. Smt. B.L.Sandhya Rani  
W/o K.Vijaya Kumar,  
Accountant,  
Hanumkonda Head Post Office,  
Hanumkonda, Respondents/  
Warangal Dist. .. Respondents

Counsel for the Petitioner/  
Applicant : Shri T. Lakshminarayana

Counsel for the Respondents/  
Respondents : Shri N.Bhaskara Rao, Addl. CGSC

**CORAM:**

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri T.Chandrasekhar Reddy : Member(J)

I Judgment as per Hon'ble Shri R.Balasubramanian,Member(A) I

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This review petition has been filed by ~~Smt.~~ S.Sridevi  
under rule 17 of the Central Administrative Tribunal (Procedure  
Rules, 1987 against the Union of India, represented by the  
Postmaster-General, Hyderabad Region, Hyderabad & 3 others,  
seeking a revision of the order dated 5.7.91 passed at the time  
of admission hearing of the O.A.No.655/91.

2. Vide the said order dated 5.7.91 it was held that the application was not maintainable and therefore it was not admitted. The reason for it was that the applicant had no

legal <sup>claim</sup> right since there was no order which had been issued infringing her rights and causing her any grievance. The impugned order dated 9.5.91 is a transfer concerning two persons and the applicant is not in that order. It is her case that she should have been posted to Hanamkonda instead of someone else. She treats this as a legal right to maintain a cordial family. On the other hand, we find that the Hon'ble Supreme Court had held in the case of Gujarat Electricity Board & another Vs. Atmaram Sungomal Poshani (AIR 1989 SC 1433) that officials have no legal right for being posted at any particular place. In view of the clear finding of the Hon'ble Supreme Court we do not consider that the applicant has any legal right to be posted at a particular place. There is no error apparent in the judgment and the applicant has not produced any new material which she could have done at that time. Accordingly, we dismiss this review petition with no order as to costs.

R.Balasubramanian

( R.Balasubramanian )  
Member(A).

T. Chandrasekhar

( T.Chandrasekhar Reddy )  
Member(J).

Dated 30<sup>th</sup> January, 1992.

84/292  
Deputy Registrar (Judl.)

Copy to:-

1. The Post Master-General, Hyderabad Region, Union of India, Hyderabad.
2. The Supdt. of Post Offices, Hanamkonda Divn. (Subedari), Warangal.
3. Post Master, Jangaon Head Post Office, Jangaon-506167, Warangal District.
4. Smt. B.L.Sandhya Rani, W/o K.Vijaya Kumar, Accountant, Hanamkonda Head Post Office, Hanamkonda, Warangal Dist.
5. One copy to Shri. T.Lakshminaryana, advocate, CAT, Hyd-bad.
6. One copy to Shri. N.Bhaskar Rao, Addl. CGSC, CAT, Hyd.
7. One spare copy.
8. one copy to D.R(J)

Rsm/-

Q.P. No. 62/91  
O.A. 655/91

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V.C.

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)  
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:  
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER(JUDL)

DATED: 30/1/1992

ORDER/JUDGMENT:

R.A/C.A/ M.A. No. 62/91

in

O.A.No. 655/91

T.A.No. \_\_\_\_\_

(W.P.No. \_\_\_\_\_)

Admitted and interim directions  
issued.

Allowed

Disposed of with directions.

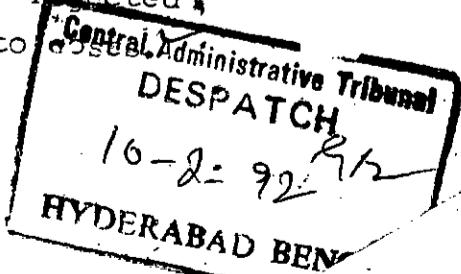
RP Dismissed ✓

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected,

No order as to



DVM

Detd.